

(47)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

CCP 389/92 in
OA 330/89.

Date of decision: 06.7.93

Mohd. Salim Akhtar.

Petitioner.

Versus

The Secretary,
Ministry of Labour & Ors.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner.

None.


For the Respondents.

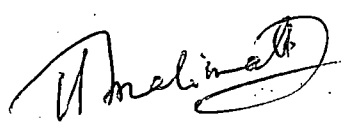
Ms Ashoka Jain, Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner though called twice. The counsel for the respondents submitted that the judgement has since been complied with by sanctioning selection grade for Librarians in the I.T.I and further taking action to constitute DPC to consider the case of the petitioner for granting selection grade. It is further submitted that the selection grade has been given subject to the decision of SLP filed by the respondents before the Supreme Court. It was also pointed out that the arrears due to the petitioner have been paid on 30.6.1993. There is no good reason not to accept the statement of the counsel for the respondents. We are satisfied that the judgement of the Tribunal has since been complied with. These proceedings are accordingly dropped.


(S.R. ADIGE)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN.

'SRD'
060793